

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1397/2020

DR. RADHIKA THAPPETA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

([ONLY I.A. NOS. 1395/2022 AND 1396/2022 IN SLP(C)NO.17153/2021 AND I.A. NOS. 17736/2022 AND 17738/2022 IN W.P.(C) No. 1149/2021 ARE LISTED AGAINST THIS ITEM]..... [TO BE TAKEN UP AS ITEM NO. 15])

WITH W.P.(C) No. 1149/2021

(IA No. 17738/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 17736/2022 - INTERVENTION/IMPLEADMENT)

SLP(C) No. 17153/2021

(IA No. 1396/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 1395/2022 - INTERVENTION/IMPLEADMENT)

Date : 08-02-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s)

Ms. Anitha Shenoy, Sr. Adv.
Ms. K. V. Bharathi Upadhyaya, AOR
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Mr. Abishek Jebaraj, Adv.
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For Respondent(s)

Ms. Aishwarya Bhati, ASG
Mr. Apoorva Kurup, Adv.
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Ms. Ruchi Kohli, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Udai Khanna, Adv.
Ms. Deepabali Dutta, Adv.

Mr. Raj Bahadur Yadav, AOR
Mr. Arvind Kumar Sharma, AOR
Mr. B. V. Balaram Das, AOR

Mr. Sonal Jain, AOR
Mr. Arjun Mitra, Adv.
Mr. Ishkaran Singh, Adv.
Ms. Kajal Sharma, Adv.
Ms. Riya Dhingra, Adv.

Mr. Rupesh Kumar, AOR
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

IA No.1396/2022 In SLP(Civil)No.17153/2021

Having heard learned counsel for the parties, we are of the view that the respondent-IIT, Madras has to consider the applicant/petitioner at par with the Indian citizens with regard to the fee charged in terms of our order dated 27th October, 2021, subject to the result of this petition.

The application is accordingly disposed of.

IA No.17738/2022 In WP(Civil)No.1149/2021

On 22nd October, 2021 this Court passed the following order:

"Issue notice.

In the meantime, the petitioners, if eligible, are permitted to appear in the counselling in the General category, on par with Indian Citizens to pursue their respective courses.

It is made clear that the aforesaid interim relief is limited to the academic year 2021-2022 only.

Tag with Writ Petition (Civil)No.1397 of 2020 and batch."

It is clear from the aforesaid order that the OCI students are also permitted to be treated at par with Indian students and are allowed to apply to any course/courses including Bachelor of Ayurvedic Medicine and Surgery (BAMS) for the academic year 2021-2022.

The application is accordingly disposed of.

(ANITA MALHOTRA)
COURT MASTER

(ANJU KAPOOR)
COURT MASTER